

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.72/2005.

Thursday this the 27th day of January, 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

K.P.Somasekharan,
Supporting Staff Gr.III,
Central Tuber Crops Research Institute,
Sreekariyam P.O., Trivandrum -17. Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Indian Council of Agricultural Research
Krishi Anusandhan Bhavan II,
PUSA, New Delhi-110 012 - through its
Secretary.
2. The Director,
Central Tuber Crops Research Institute
Sreekariyam P.O., Trivandrum-17. Respondents.

(By Advocate Shri P.Jacob Varghese)

The application having been heard on 27.1.2005, the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is working as Supporting Staff of the Central Tuber Crops Research Institute (CTCRI for short), Trivandrum. It is contended that for the last several years the working hours of the Supporting Staff of CTCRI was from 8.30 A.M. to 3.30 P.M. with a lunch break of 30 minutes. This is because almost all of the Supporting Staff are employed in field formations. It is further contended that the working hours of the CTCRI was revised unilaterally from 9.30 A.M. to 4.30 P.M. with a lunch break of 30 minutes. The applicant with five others have jointly made a representation on 20.9.04 which is



still pending. Aggrieved by A-3 consequent on the revision of the working hours the applicant has filed this O.A. seeking the following main reliefs.

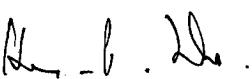
- a) Call for the records leading to the issue of Annexure A3 and quash the same.
- b) Direct the respondents to restore the working hours of the Supporting Staff which were in existence prior to the issuance of Annexure A-3.

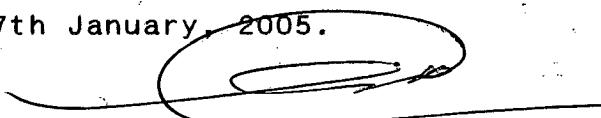
2. When the matter came up before the Bench Shri TC Govindaswamy, Learned counsel appeared for the applicant and Shri ~~learned counsel~~ P. Jacob Varghese, ~~appeared~~ for the respondents. Learned counsel for the applicant submitted that the applicant would be satisfied if a limited direction is given to the respondents to consider and dispose of the representation made by the applicant and to pass appropriate orders within a time frame. Counsel for respondents submits that he has no objection in adopting such a course of action.

3. In the interests of justice, this Court directs the 2nd respondent to consider and dispose of the representation made by the applicant within a time frame of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 27th January, 2005.


H.P.DAS
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER

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